

PATNA HIGH COURT, PATNA

NOTIFICATION

Dated: 22.08.2020

No. 89 A: The person named in column no. 2 of the table given below who has been appointed on probation as Civil Judge (Junior Division) under notification no. 7/Stha-04-18/2019 Sa. Pra. 5866 dated 18.06.2020 of the Department of General Administration, Government of Bihar, Patna is posted as temporary Civil Judge (Junior Division) at the station mentioned in column no. 3 of the table against her name.

Sl. No.	Name of the Officer	Place of posting
1.	2.	3.
1.	Ms. Tanvi Tejaswita	Patna

By order of the High Court

Sd/- N.K. Pandey

Registrar General

Memo No. _____ / Dated, Patna the _____ .08.2020

Copy forwarded to the Principal Secretary to the Govt. of Bihar, Department of General Administration, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G. A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna/ Registrar (Appointment), Patna High Court, Patna / I/C Registrar (IT)-cum-C.P.C., Patna High Court, Patna/ I/C Registrar (Establishment), Patna High Court, Patna/ Joint Registrar –cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ The District and Sessions Judge, Patna / The Director, Bihar Judicial Academy, Gaighat, Patna/ Member Secretary, Bihar State Legal Services Authority, Patna/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Section Officer, Computer Cell, Patna High Court, Patna/ S.O. I/C, Selection & Appointment Cell, Patna High Court, Patna/ S.O. I/C, Legal Cell, Patna High Court, Patna/ S.O. I/C, Vigilance Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna for information and necessary action.

Under Rule 25 of the Bihar Civil Services (Judicial Branch) (Recruitment) Rules, 1955, amended as per the Bihar Civil Service (Judicial Branch) (Recruitment) (Amendment) Rules 2005, the temporary Civil Judge (Junior Division) shall have to undergo training for the post as if she is appointed on a substantive basis.

The District and Sessions Judge should see that the temporary Civil Judge (Junior Division) posted in his Judgeship as above shall take training as per the Rule 11 and 24 of the Bihar Civil Service (Judicial Branch) (Training and Departmental Examination), Rules, 2019 as amended upto date.

The District and Sessions Judge is directed to verify the photograph affixed and attested on appointment letter issued by General Administration Department, Government of Bihar, Patna and the certificates regarding age, educational qualification, caste and residence of the concerned Civil Judge (Junior Division) before she assume charge of the post.

The District and Sessions Judge is hereby informed that the Court have decided that joining the post by the candidate should be within a fortnight from the date of receipt of the Court's Notification. The period of joining for a candidate, already in any other service shall be one month from the date of receipt of the Court's notification. Further, the District and Sessions Judge is directed to strictly ensure the requirement of prior written permission before a Judicial Officer leaves Station failing which the Court may like to consider the matter appropriately.

By order of the High Court
Sd/- N.K. Pandey
Registrar General

Memo No. 32910 / Dated, Patna the 22.08.2020

BY SPEED POST:- Copy Forwarded to

1	Ms. Tanvi Tejaswita, D/O Rajiva Ranjan (Advocate), At+P.O.- Sherpur, Via- Danapur Cant, P.S.- Maner, Distt.- Patna, Pin- 801503.
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She is directed to report to the District and Sessions Judge concerned mentioned against her name within a fortnight from the date of receipt of the Court's notification. The period of joining for a candidate, already in any other service shall be one month from the date of receipt of the Court's notification.

She is also directed to report before the District and Sessions Judge along with certificates regarding their age, educational qualifications and professional experience and along with the statement regarding her children in the prescribed performa as provided in para - 2 of the Bihar Government Servant (Special provision related to Family Planning) Rules, 1977.

By order of the High Court,


Registrar General